

**Minutes of the Meeting of the District Sub-Committee,
Sahibganj held on 30.01.2018.**

In light of the directions of the Hon'ble High Court of Jharkhand, Ranchi vide letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016, a meeting of the DISTRICT SUB-COMMITTEE was held on 30.01.2018 at 4:30 P.M.

The meeting was presided over by Sri Ram Bachan Singh, Incharge Principal District Judge, Sahibganj and attended by :-

- i) Sri Shailesh Kumar Chourasia, D.C., Sahibganj.
- ii) Sri Dhananjay Kumar Singh, S.P., Sahibganj
- iii) Sri Binay Kumar Lal, Incharge C.J.M., Sahibganj
- iv) Sri Anup Tirkey, Judge -in-charge, Sahibganj
- v) Sri Surya Narayan Yadav, G.P., Sahibganj
- vi) Sri Pradeep Kumar Mishra, Incharge P.P., Sahibganj

Agenda

1. Outcome of the previous meeting on the agreed assurance and tasks.
2. Compliance of Hon'ble High Court's direction in letter & spirit, as directed vide letter no. 789/ Admn. Misc. dated 08.09.2017, letter no. 814/ Admn. Misc. dated 15.09.2017, letter no. 840/ Admn. Misc. dated 04.10.2017 and Letter no. 42/ Admn Misc dated 17.01.2018 regarding speedy trial of selected cases and to dispose the cases by January, 2018.

3. Compliance of Hon'ble High Court direction in letter & spirit as directed vide letter no. 177/SCMS dated 19.12.2017 to achieve the target of disposal of more than 5 years old cases by February 2018 and accordingly, speedy disposal and execution of warrants/processes issued by the courts in old cases and submission of its service report without delay so that the target as fixed by the Hon'ble Court may be complied in due time.

Discussion on agenda No-1 & 2

The D.C/S.P., Sahibganj assured the Committee that necessary directions have been given to the official witnesses who are not turning up for their evidence in the Courts. The Superintendent of Police, Sahibganj has further assured that he will ensure that the disposal of cases are not delayed due to non production of official witnesses in the Courts.

The Incharge Public Prosecutor informed the committee that necessary directions have been given to the APP's to scrutinize the case records which are in the list of more than five years old for evidence of witnesses and take immediate steps for their production in the Courts.

Discussion on agenda No.-3

Regarding speedy disposal and execution of warrants/processes issued by the courts in old cases and submission of its service report without delay, the S.P., Sahibganj informed the Committee that directions regarding above have been given by him to all the officer incharge of the Police stations. He further assured that he will personally look into the matter and ensure that the warrants/processes

